

**In the National Company Law tribunal
Single Bench, Chennai**

CP/136/CAA/2017

In the matter of Scheme of Arrangement & Amalgamation of

M/s. OCL India Limited

(Transferor Company 1)

And

M/s. Dalmia Cement East Limited

(Transferor Company 2)

And

M/s. Shri Rangam Securities & Holdings Limited

(Transferor Company 3)

And

M/s. Dalmia Bharat Cements Holdings Limited

(Transferor Company 4)

With

M/s. Odisha Cement Limited

(Transferee Company)

Order delivered on: 18.09.2017

For the Petitioner: Shri Vishnu Mohan, Advocate

Per: K. Anantha Padmanabha Swamy, Member (J)

ORDER

1. Under Consideration is a Company Petition filed under section 230 of the Companies Act, 2013 r/w the Companies (Compromises, Arrangements and Amalgamations) Rules 2016. The instant petition pertains to the proposed Scheme of Arrangement & amalgamation by virtue of which by virtue of which M/s. OCL India Limited (hereinafter referred as '**Petitioner/Transferor Company 1**'), M/s. Dalmia Cement East Limited ('**Transferor Company 2**'), M/s. Shri Rangam Securities & Holdings Limited ('**Transferor Company 3**') and M/s. Dalmia Bharat Cements Holdings Ltd. ('**Transferor Company 4**') are proposed to be amalgamated with M/s. Odisha Cement Limited (hereinafter referred as '**Transferee Company**').

2. Shri Vishnu Mohan, the learned counsel for the petitioner companies has filed a memo dated 15.09.2017 stating that this Bench vide its order dated 06.09.2017 had issued notices to statutory authorities including the Official Liquidator (OL), however while following up with the office of the OL, the petitioner was informed that the said order did not specifically direct the OL to appoint any Chartered Accountant for scrutinising accounts of the Petitioner/Transferor Company 1. Therefore, the learned counsel has requested this Bench to issue an order directing the OL to appoint a Chartered Accountant for scrutinising accounts of the Petitioner/Transferor Company 1 so that the OL may take further action for filing of report on time.
3. Upon perusal of memo, this Bench directs the OL to appoint a Chartered Accountant to scrutinise accounts of the Petitioner/Transferor Company 1.
4. This Order shall form part of the order passed on 06.09.2017 in the instant Company Petition.



K. Anantha Padmanabha Swamy, Member (J)

RLS